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Tuesday, February 2, 2021

03

Magha 13, 1942 (Saka)

**LOK SABHA DEBATES**  
**(English Version)**

**Fifth Session**  
**(Seventeenth Lok Sabha)**



(Vol. X Contains Nos. 1 to 10)

**LOK SABHA SECRETARIAT**  
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## LOK SABHA DEBATES

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### LOK SABHA

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Tuesday, February 02, 2021/ Magha 13, 1942 (Saka)

The Lok Sabha met at Sixteen of the Clock.

[HON. SPEAKER *in the Chair*]

*[Translation]*

**HON. SPEAKER:** You are looking very energetic today, what's the matter?

*. . . (Interruptions)*

**16.01 hrs**

*At this stage, Shri Gurjeet Singh Aujla, Shri T.N. Prathapan, Prof. Sougata Ray, Shri N.K. Premachandran and some other hon. Members came and stood on the floor near the Table.*

*. . . (Interruptions)*

**HON. SPEAKER:** Hon. Members, I will give all the Hon. Members enough time and ample opportunity to speak. All of you please sit on your respective seats. I will give you a chance to discuss the matter that you want to raise. You go back to the seat and start the discussion after the Question Hour.

*. . . (Interruptions)*

**HON. SPEAKER:** Please all of you go to your respective seats. Question Hour is most important. It is your right. Last time there was no Question Hour, you said that democracy is being murdered. Therefore, on your request, I have started the Question Hour even during this COVID time.

*. . . (Interruptions)*

**HON. SPEAKER:** I request you all to take your respective seats. I will give you all ample time and opportunity.

. . . (*Interruptions*)

**HON. SPEAKER:** Do you want to discuss? Please go, I will start the discussion after the Question Hour.

. . . (*Interruptions*)

[*English*]

**HON. SPEAKER:** Please. No. Please go back.

. . . (*Interruptions*)

**16.02 hrs**

**ORAL ANSWER TO QUESTION**

*[Translation]*

**HON. SPEAKER:** Question No. 1, Shri Bhola Singh.

*. . . (Interruptions)*

**(Q. 1)**

**SHRI BHOLA SINGH:** Hon. Speaker, the reply given by the Hon. Minister in response to the question is very good. I am satisfied with this. ... *(Interruptions)*

Speaker Sir, due to Amphan storm, there was huge loss of life and property in all the coastal states of India, especially West Bengal and Odisha, but under the visionary and able leadership of the country's hon. Prime Minister, Shri Narendra Modi, all the states received proper assistance and guidance through NDRF, as a result of which the loss of life and property due to this natural disaster has been controlled to a great extent.... *(Interruptions)*

Hon. Speaker, I would like to tell the Hon. Minister through you that our government has always used new technology to predict the damage caused by storms. Whether the Government is moving towards achieving the goal of “Atmanirbhar Bharat” by using any indigenous technology in this regard? ... *(Interruptions)*



**HON. SPEAKER:** Hon. Members, the facts you have brought, today in the question hour, important questions are being raised on farmers' welfare. It would be better if you use the powers given to you in the House by asking questions through the Question Hour.

. . . *(Interruptions)*

**HON. SPEAKER:** It would be better if you display these placards and raise slogans outside the House.

. . . *(Interruptions)*

**SHRI NITYANAND RAI:** Hon. Speaker Sir, On the question raised by the hon. member, I would like to say that on the basis of experience and the use of advanced technology in forecasting, we have improved our ability to deal with any situation after cyclone and super cyclone. It can be clarified in this way that during the year 1999, 10 thousand people lost their lives due to super cyclone in Odisha, whereas during Cyclone 'Feni' of similar intensity, only 65 people died.... *(Interruptions)*

The existing facility of cyclone monitoring and warning system is very advanced. The Meteorological Department is one of the best forecasting agencies operating in the world.... *(Interruptions)* It has been recognized by the World Meteorological Organization, an agency United Nations, as the Regional Metrological Centre for providing cyclone warnings to all Indian

Ocean-Rim countries in the region....(*Interruptions*) The Indian Meteorological Department uses a model of the same capabilities for forecasting as the United Nations weather agency, the National Oceanic Atmospheric Administration (NOAA). ... (*Interruptions*)

Indian Meteorological Department is continuously taking new initiatives to bring technological advancement in cyclone prediction and with the inspiration of the Hon. Prime Minister. the Hon. Home Minister always on this mission and monitors it and also reviews it from time to time. ...(*Interruptions*) Through this European technology, based on its experiences, India is today at the forefront in this field in the world and the damage caused by super cyclones or cyclones has been reduced considerably.... (*Interruptions*)

**HON. SPEAKER:** Hon. Members, I am once again requesting you.

. . . (*Interruptions*)

**HON. SPEAKER:** You go to your seats and whatever issues you want to discuss, I will give you a chance to discuss after the Question Hour.

. . . (*Interruptions*)

**HON. SPEAKER:** Today the question hour is on the matters of farmers' welfare, which you can discuss in the House. It would be better if you carry out these placards and sloganeering outside the House.

. . . (*Interruptions*)

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**\*WRITTEN ANSWERS TO QUESTIONS**

**Starred Question Nos. 2 to 20**

**Unstarred Question Nos. 1 to 201 and 203 to 230**

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**\* For Questions, please refer to Master copy of English version, placed in Library.**

**You can also visit <https://sansad.in/ls/questions/questions-and-answers> for more information.**

*[Translation]*

**HON. SPEAKER:** The House stands adjourned to meet again at five o'clock.

*. . . (Interruptions)*

**16.06 hrs**

*The Lok Sabha then adjourned till Seventeen of the Clock.*

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**17.00 hrs**

*The Lok Sabha reassembled at Seventeen of the Clock.*

*(Hon. Speaker in the Chair)*

*. . . (Interruptions)*

*[Translation]*

**HON. SPEAKER:** Your leaders are speaking and you are coming to the well. You should follow parliamentary rules and procedure. Please go back to your seat.

*. . . (Interruptions)*

**SHRI ADHIR RANJAN CHOWDHURY (BAHARAMPUR):**

Hon, Speaker Sir, the whole country is watching what kind of agitation the farmers are doing in India today. So far about 170 farmers have lost their lives in this agitation.... *(Interruptions)*

**HON. SPEAKER:** The government is ready to talk.

*. . . (Interruptions)*

**SHRI ADHIR RANJAN CHOWDHURY:** Hon. Speaker Sir, this is what we want. Before starting the business of the House, you should start discussing the issue of farmers. Rest of the proceedings can be done later. The way farmers are being oppressed today, it seems that we have reached the British era.... *(Interruptions)*

**HON. SPEAKER:** You can also discuss this issue while discussing the Hon. President's address. You could have spoken on this issue during Question Hour as well.

*. . . (Interruptions)*

**HON. SPEAKER:** Hon. Members, I have received notices of adjournment motion on some subjects. I have not allowed any notice of Adjournment Motion.

**17.03 hrs**

*At this stage Prof. Sougata Ray, Shri Anto Antony, Dr. T. Sumathy (A) Thamizhachi Thangapandian and some other hon. Members came and stood on the floor near the Table.*

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**17.03 ½ hrs**

**ANNOUNCEMENT BY THE SPEAKER**

*[Translation]*

**HON. SPEAKER:** Hon. Members, I wish to inform that I have received a request from the Minister of Parliamentary Affairs requesting that due to the present Covid-19 situation, the Minister of State in the Ministry of Parliamentary Affairs may be permitted to lay the papers on the Table listed in the List of Business during the 5th Session of the 17th Lok Sabha on behalf of all the Ministers. I have acceded this request.

Shri Arjun Meghwal, Item No.-2 to 12.

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**17.04 hrs**

**PAPERS LAID ON THE TABLE**

*[Translation]*

**HON. SPEAKER:** Now papers will be laid on the Table.

Shri Arjun Ram Meghwal.

**THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI ARJUN RAM MEGHWAL):** Hon. Speaker, on behalf of Shri Narendra Singh Tomar, I beg to lay on the Table the following papers.

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Rural Livelihood Promotion Society, New Delhi, for the year 2019-2020 and Audited Accounts
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Rural Livelihoods Promotion Society, New Delhi, for the year 2019-2020.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above

[Placed in Library, See No. LT 2913/17/21]

**THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI ARJUN RAM MEGHWAL):** Hon. Speaker, on behalf of Shri Mansukh Mandaviya, I beg to lay on the Table a copy of the National Institute of Pharmaceutical Education and Research (Amendment) Statutes, 2019 (Hindi and English versions) published in Notification No. G.S.R.355 in Gazette of India dated 27th November, 2019 under sub-section (1) of Section 36 of the National Institute of Pharmaceutical Education and Research Act, 1998.

[Placed in Library, See No. LT 2914/17/21]

**THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI ARJUN RAM MEGHWAL):**Hon. Speaker, on behalf of Shri Krishan Pal, I beg to lay on the Table a copy of the Rights of Persons with Disabilities (Amendment) Rules, 2020 (Hindi and English versions) published in Notification No. G.S.R.181(E) in Gazette of India dated 17th March, 2020 under sub-section (3) of Section 100 of the Rights of Persons with Disabilities Act, 2016.

[Placed in Library, See No. LT 2915/17/21]

**THE MINISTER OF STATE IN THE MINISTRY OF  
PARLIAMENTARY AFFAIRS AND MINISTER OF STATE  
IN THE MINISTRY OF HEAVY INDUSTRIES AND PUBLIC  
ENTERPRISES (SHRI ARJUN RAM MEGHWAL):** Hon.

Speaker, on behalf of Shri Danve Raosaheb Dadarao, I beg to lay the following paper on the Table.

- (1) A copy of the Memorandum of Understanding (Hindi and English versions) between the Central Warehousing Corporation and the Department of Food and Public Distribution, Ministry of Consumer Affairs, Food and Public Distribution for the year 2020-2021

[Placed in Library, See No. LT 2916/17/21]

- (2) A copy of the Bureau of Indian Standards (Second Amendment) Rules, 2020 (Hindi and English versions) published in Notification No. G.S.R. 559(E) in Gazette of India dated 16th September, 2020 under Section 40 of the Bureau of Indian Standards Act, 201

[Placed in Library, See No. LT 2917/17/21]

- (3) A copy of the Notification No. S.O. 1202(E) (Hindi and English versions) published in Gazette of India dated

23rd March, 2020 making certain amendments in the Notification No. S.O. 371(E) dated 8th February, 2017, under sub-section (2) of Section 58 of the Aadhaar (targeted Delivery of Financial and other Subsidies, Benefits and Services) Act, 2016.

[Placed in Library, See No. LT 2918/17/21]

(4) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 9 of the Sugar Development Fund Act, 1982:-

- (i) The Sugar Development Fund (Amendment) Rules, 2020 (Hindi and English versions) published in Notification No. G.S.R. 564(E) in Gazette of India dated 16th September, 2020.
- (ii) The Sugar Development Fund (Amendment) Rules, 2020 (Hindi and English versions) published in Notification No. G.S.R. 496(E) in Gazette of India dated 7th August, 2020.

[Placed in Library, See No. LT 2919/17/21]

(5) A copy each of the following notifications (Hindi and English versions) under Section 105 of the Consumer Protection Act, 2019:-

- (i) The Consumer Protection (Central Consumer Protection Council) Rules, 2020, published in Notification No. G.S.R. 447(E) in Gazette of India dated 15th July, 2020.
- (ii) The Consumer Protection (Consumer Disputes Redressal Commissions) Rules, 2020 published in Notification No. G.S.R. 448(E) in Gazette of India dated 15th July, 2020.
- (iii) Consumer Protection (General) Rules, 2020, published in Notification No. G.S.R. 449(E) in Gazette of India dated 15th July, 2020.
- (iv) The Consumer Protection (Mediation) Rules, 2020 published in Notification No. G.S.R. 450(E) in Gazette of India dated 15th July, 2020.
- (v) The Consumer Protection (Salary, Allowances and conditions of service of President and Members of the State Commission and District

Commission) Model Rules, 2020 published in Notification No. G.S.R. 451(E) in Gazette of India dated 15th July, 2020.

- (vi) The Consumer Protection (Qualification for appointment, method of recruitment, procedure of appointment, term of office, resignation and removal of the President and members of the State Commission and District Commission) Rules, 2020 published in Notification No. G.S.R. 452(E) in Gazette of India dated 15th July, 2020.
- (vii) The Consumer Protection (E-Commerce) Rules, 2020 published in Notification No. G.S.R. 462(E) in Gazette of India dated 23rd July, 2020.
- (viii) G.S.R. 488(E) published in Gazette of India dated 5th August, 2020 containing corrigendum to the Notification No. G.S.R.462(E) dated 23rd July, 2020.
- (ix) The Consumer Protection (Consumer Commission Procedure) Regulations, 2020, published in Notification No. F. No. A-

105/CCPR/NCDRC/2020 in the Gazette of India dated 24th July, 2020.

- (x) The Consumer Protection (Mediation) Regulations, 2020 published in Notification No. F. No. A-105/MR/NCDRC/2020 in Gazette of India dated 24th July, 2020.
- (xi) The Central Consumer Protection Authority (Allocation and Transaction of Business) Regulations, 2020 published in Notification No. F. No. 1-1/2020-CCPA in Gazette of India dated 21st August, 2020.
- (xii) The Consumer Protection (Administrative Control over the State Commission and the District Commission) Regulations, 2020 published in Notification No. F. No. A105/ACR/NCDRC/2020 in Gazette of India dated 24th July, 2020.

[Placed in Library, See No. LT 2920/17/21]

- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Food Corporation of India, New

Delhi, for the year 2018-2019, along with Audited Accounts

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Food Corporation of India, New Delhi, for the year 2018-2019.

- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above

[Placed in Library, See No. LT 2921/17/21]

**THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI ARJUN RAM MEGHWAL):** Hon. Speaker, on behalf of Shri G. Kishan Reddy, I beg to lay the following paper on the Table.

- (1) A copy of the Notification No. 3/132/FD/DMN/2020/E-156562 (Hindi and English versions) published in Gazette of India dated 30th June, 2020, restoring the tax rate as prescribed under the Fourth Schedule of Dadra and Nagar Haveli and Daman and Diu Value Added Tax Regulations,



2005 (No. 2 of 2005) under sub-section (2) of Section 4 of the said Regulation.

[Placed in Library, See No. LT 2922/17/21]

(2) A copy each of the following notifications (Hindi and English versions) under sub-section (2) of Section 53 of the National Judicial Science University Act, 2020:-

- (i) The National Forensic Sciences University Rules, 2020 published in Notification No. G.S.R. 803(E) published in Gazette of India dated 30th December, 2020.
- (ii) S.O.3423(E) published in Gazette of India dated 30th September, 2020 appointing 1st day of October, 2020 as the date on which the provisions of the National Forensic Sciences University Act shall come into force.
- (iii) Notification No. 230/17//2020-WS-III published in weekly Gazette of India dated 1st October, 2020 regarding appointment of Dr. Jayantkumar Maganlal Vyas as the Vice-Chancellor of the National Forensic Sciences University from the

date of commencement of the National Forensic Sciences University Act, 2020

[Placed in Library, See No. LT 2923/17/21]

(3) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of Section 51 of the Rashtriya Raksha University Act, 2020:-

- (i) The Rashtriya Raksha University Rules, 2020 published in Notification No. G.S.R. 807(E) published in Gazette of India dated 30th December, 2020.
- (ii) S.O. 3422(E) published in Gazette of India dated 30th September, 2020 appointing 1st day of October, 2020 as the date on which the provisions of the National Forensic Sciences University Act shall come into force.
- (iii) Notification No. 23011/93/2020-BPR&D published in weekly Gazette of India dated 1st October, 2020 regarding appointment of Dr. Bimal Patel as Vice-Chancellor of the Rashtriya Raksha

University from the date of commencement of the said Act.

- (iv) Notification No. 23011/98/2020-BPR&D published in weekly Gazette of India dated 4th December, 2020 regarding appointment of Governing Body, mentioned therein, of the Rashtriya Raksha University with immediate effect.

[Placed in Library, See No. LT 2924/17/21]

**THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI ARJUN RAM MEGHWAL):** Hon. Speaker, on behalf of Shri Parshottam Rupala, I beg to lay the following paper on the Table.

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Centre for Cold-chain Development, New Delhi, for the year 2018-2019, alongwith Audited Accounts

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Centre for Cold-chain Development, New Delhi, for the year 2018-2019.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above
  - [Placed in Library, See No. LT 2925/17/21]
- (3)
  - (i) A copy of the Annual Report (Hindi and English versions) of the Ch. Charan Singh National Institute of Agricultural Marketing, Jaipur, for the year 2018-2019, alongwith Audited Accounts
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Ch. Charan Singh National Institute of Agricultural Marketing, Jaipur, for the year 2018-2019.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above

[Placed in Library, See No. LT 2926/17/21]

(5) A copy each of the following papers (Hindi and English versions) under sub-section (2) of Section 394 of the Companies Act, 2013:-

(a) (i) Review by the Government of the working of the Punjab Agro Industries Corporation Limited, Chandigarh, for the year 2017-2018.

(ii) Annual Report of the Punjab Agro Industries Corporation Limited, Chandigarh, for the year 2017-2018, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 2927/17/21]

(b) (i) Review by the Government of the working of the Maharashtra Agro Industries Development Corporation Limited, Mumbai, for the year 2017-2018.

(ii) Annual Report of the Maharashtra Agro Industries Development Corporation Limited, Mumbai, for the year 2017-2018, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (6) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

[Placed in Library, See No. LT 2928/17/21]

(7) A copy of the Notification No. S.O. 2582(E) (Hindi and English versions) published in Gazette of India dated 4th August, 2020 regarding inclusion of new insecticide in the Schedule to the Insecticides Act, 1968 issued under Section 3 of the said Act.

[Placed in Library, See No. LT 2929/17/21]

(8) A copy each of the following Notifications (Hindi and English versions) under Section 4(d) of the Destructive Insects and Pests Act, 1914:-

- (i) The Plant Quarantine (Regulation of Import into India) (Third Amendment) Order, 2020 published in Notification No. S.O.953(E) in Gazette of India dated 3rd March, 2020
- (ii) The Plant Quarantine (Regulation of Import into India) (Fourth Amendment) Order, 2020 published in Notification No. S.O.1404(E) in Gazette of India dated 30th April, 2020

- (iii) The Plant Quarantine (Regulation of Import into India) (Fifth Amendment) Order, 2020 published in Notification No. S.O.2390(E) in Gazette of India dated 20th July, 2020

[Placed in Library, See No. LT 2930/17/21]

- (9)
  - (i) A copy of the Annual Report (Hindi and English versions) of the Coconut Development Board, Kochi, for the year 2019-2020
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Coconut Development Board, Kochi, for the year 2019-2020, and Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Coconut Development Board, Kochi, for the year 2019-2020.

[Placed in Library, See No. LT 2931/17/21]

**THE MINISTER OF STATE IN THE MINISTRY OF  
PARLIAMENTARY AFFAIRS AND MINISTER OF STATE  
IN THE MINISTRY OF HEAVY INDUSTRIES AND PUBLIC**

**ENTERPRISES (SHRI ARJUN RAM MEGHWAL):** Hon. Speaker, on behalf of Sushri Sadhvi Niranjana Jyoti, I beg to lay the following paper on the Table.

(1) A copy of the Notification No. S.O. 1255(E) (Hindi and English versions) published in Gazette of India dated 13th April, 2020, regarding dissolution of CAPART as a society and its merger in National Institute of Rural Development and Panchayati Raj under Societies Registration Act, 1960.

[Placed in Library, See No. LT 2932/17/21]

(2) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of Section 29 of the Mahatma Gandhi National Rural Employment Guarantee Act, 2005:-

- (i) S.O.2309(E) (Hindi and English versions) published in Gazette of India dated 13th July, 2020, making certain amendments in Schedule II of the Mahatma Gandhi National Rural Employment Guarantee Act, 2005 intended to include the phrase “Pradhan Mantri Suraksha Bima Yojana” in place of “Aam Aadmi Bima Yojana” in para 27 of Schedule II of the said Act.



- (ii) S.O. 2198(E) (Hindi and English versions) published in Gazette of India dated 3rd July, 2020, making certain amendments in Schedule I of the Mahatma Gandhi National Rural Employment Guarantee Act, 2005 intended to include the provision of “Unskilled wage component for construction of Community Sanitary Complexes in convergence with Swachh Bharat Mission (Grameen)” in para 4 of Schedule I of the said Act.

[Placed in Library, See No. LT 2933/17/21]

**MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI ARJUN RAM MEGHWAL):** Hon. Speaker, on behalf of Shri Anurag Thakur, I beg to lay on the Table a copy of the 35th Progress Report (Hindi and English versions) on the Action Taken pursuant to the recommendations of the Joint Parliamentary Committee on Stock Market Scam and matters relating thereto, December, 2020.

[Placed in Library, See No. LT 2934/17/21]

**THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI ARJUN RAM MEGHWAL):** Hon. Speaker, on behalf of Shri Nityanand Rai, I beg to lay on the Table a copy of the Foreign Contribution (Regulation) (Amendment) Rules, 2020 (Hindi and English versions) published in Notification No. G.S.R. 695(E) in Gazette of India dated 10th November, 2020 under Section 49 of the Foreign Contribution (Regulation) Act, 2010 read with Foreign Contribution (Regulation) Amendment Act, 2020 together with a corrigendum thereto published in Notification No. G.S.R. 17(E) dated 11th January, 2021.

[Placed in Library, See No. LT 2935/17/21]

**THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI ARJUN RAM MEGHWAL):** Hon. Speaker, on behalf of Shri Rattan Lal Kataria, I beg to lay the following paper on the Table.

- (1) A copy of the Annual Report (Hindi and English versions) of the Senior Citizens Welfare Fund, New Delhi, for the year 2018-2019
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT 2936/17/21]

**THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI ARJUN RAM MEGHWAL):** Hon. Speaker, on behalf of Shri Pratap Chandra Sarangi, I beg to lay the following paper on the Table.

- (1) A copy of the Annual Report (Hindi and English versions) of the Lakshadweep Development Corporation Limited, Kavaratti, for the year 2017-2018, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon under sub-section (1) of Section 394 of the Companies Act, 2013
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT 2937/17/21]

. . . (*Interruptions*)

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*[Translation]*

**THE MINISTER OF AGRICULTURE AND FARMERS WELFARE; MINISTER OF RURAL DEVELOPMENT; MINISTER OF PANCHAYATI RAJ AND FOOD PROCESSING INDUSTRIES (SHRI NARENDRA SINGH TOMAR):** Hon. Speaker, through you, I would like to request all the Members that if the Members are ready to discuss about the farmers then the Government is always ready for discussion both inside and outside the House. ...*(Interruptions)* Even today, during the Question Hour, a large number of questions were related to agriculture and agricultural welfare. Hon. Speaker Sir, you had also requested. If the questions had been discussed today, I think half the discussion would have been completed but the members have not paid attention....*(Interruptions)* The time of the House is getting wasted. We all know very well that during COVID, the House is being run by working tirelessly. In this, of course the works related to the government, village, poor and farmers has to be done and all the rules and laws have to be enacted....*(Interruptions)* Through you, I want to inform that the government is fully committed in discussions with farmers and will remain so in future too....  
*(Interruptions)*

**HON. SPEAKER:** I have given ruling from the Chair that if the Hon. Member sits on the seat, only then I will allow Hon. Adhir Ranjan to speak. You let your leader speak.

... (*Interruptions*)

**17.05 hrs**

**ASSENT TO BILLS**

*[English]*

**SECRETARY-GENERAL:** Sir, I lay on the Table the following ten Bills passed by the Houses of Parliament during the Fourth Session of Seventeenth Lok Sabha and assented to by the President since a report was last made to the House on the 15th September, 2020:-

- (i) The National Commission for Indian System of Medicine Bill, 2020;
- (ii) The National Commission for Homoeopathy Bill, 2020;
- (iii) The Insolvency and Bankruptcy Code (Second Amendment) Bill, 2020;
- (iv) The Salaries and Allowances of Ministers (Amendment) Bill, 2020;
- (v) The Homeopathy Central Council (Amendment) Bill, 2020;
- (vi) The Indian Medicine Central Council (Amendment) Bill, 2020;
- (vii) The Appropriation (No.4) Bill, 2020;
- (viii) The Appropriation (No.3) Bill, 2020;
- (ix) The Epidemic Diseases (Amendment) Bill, 2020; and

(x) The Taxation and Other Laws (Relaxation and Amendment of Certain Provisions) Bill, 2020.

I also lay on the Table one copy each, duly authenticated by the Secretary-General, Rajya Sabha, of following Seventeen Bills passed by the Houses of Parliament and assented to the President:

- (i) The Aircraft (Amendment) Bill, 2020;
- (ii) The Institute of Teaching and Research in Ayurveda Bill, 2020;
- (iii) The Salary, Allowances and Pension of Members of Parliament (Amendment) Bill, 2020;
- (iv) The Farmers (Empowerment and Protection) Agreement on Price Assurance and Farm Services Bill, 2020;
- (v) The Farmers' Produce Trade and Commerce (Promotion and Facilitation) Bill, 2020;
- (vi) The Essential Commodities (Amendment) Bill, 2020;
- (vii) The Jammu and Kashmir Official Languages Bill, 2020;
- (viii) The Indian Institutes of Information Technology Laws (Amendment) Bill, 2020;
- (ix) The Companies (Amendment) Bill, 2020;
- (x) The Bilateral Netting of Qualified Financial Contracts Bill, 2020;
- (xi) The Rashtriya Raksha University Bill, 2020;
- (xii) The National Forensic Sciences University Bill, 2020;



- (xiii) The Foreign Contribution (Regulation) Amendment Bill, 2020;
  - (xiv) The Industrial Relations Code, 2020;
  - (xv) The Code on Social Security, 2020;
  - (xvi) The Occupational Safety, Health and Working Conditions Code, 2020; and
  - (xvii) The Banking Regulation (Amendment) Bill, 2020.
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*[Translation]*

**HON. SPEAKER:** Item No. 14, 15, Dr. Satya Pal Singh.

*. . . (Interruptions)*

**17.05 ½ hrs**

**PUBLIC ACCOUNTS COMMITTEE**

**(i) 21<sup>st</sup> to 23<sup>rd</sup> Reports**

**DR. SATYA PAL SINGH (BAGHPAT):** Hon. Speaker Sir, I present the following reports (Hindi and English versions) of the Public Accounts Committee. ... *(Interruptions)*

(1) 21st Report on “Implementation of the Food Safety and Standards Act, 2006”.

(2) 22nd Report on Action taken by the Government on the Recommendations/ Observations of the Committee contained in their 110th Report (16th Lok Sabha) on “Examination of Accounts of ICAR”, “Non Achievement of Stated Objective” and “Blocking of Funds of Coconut Development Board”.

(3) 23rd Report on Action taken by the Government on the Recommendations/ Observations of the Committee contained in their 114th Report (16th Lok Sabha) on “Design, Development, Manufacture and Induction of Light Combat Aircraft”.

**(ii) Statements**

*[English]*

**DR. SATYA PAL SINGH (BAGHPAT):** Hon. Speaker, Sir, I rise to lay on the Table the Statements showing Action Taken by Government on the Observations/Recommendations contained in the following Action Taken Reports (Hindi and English versions) of the Public Accounts Committee:-

1. 9<sup>th</sup> Action Taken Report (17<sup>th</sup> Lok Sabha) on "Irregularities in procurement of Goods and Services, Award of work to non-existent firms, Unrealised VAT refund and Excess payment of departmental charges".
2. 49<sup>th</sup> Action Taken Report (16<sup>th</sup> Lok Sabha) on "Rail Link to Kashmir".
3. 52<sup>nd</sup> Action Taken Report (16<sup>th</sup> Lok Sabha) on "Procurement of Allopathic Drugs in CGHS".
4. 54<sup>th</sup> Action Taken Report (16<sup>th</sup> Lok Sabha) on "Railways Finances".
5. 58<sup>th</sup> Action Taken Report (16<sup>th</sup> Lok Sabha) on "Non-Compliance by Ministries in Timely Submission of Action Taken Notes on the Non-Selected Audit Paragraphs of the C&AG of India".
6. 81<sup>st</sup> Action Taken Report (16<sup>th</sup> Lok Sabha) on "Extra Avoidable Expenditure by ANURAG".

7. [Translation] 83<sup>rd</sup> Action Taken Report (16<sup>th</sup> Lok Sabha) on "Land Management in Bharat Sanchar Nigam Limited".
8. 97<sup>th</sup> Action Taken Report (16<sup>th</sup> Lok Sabha) on "Performance of Import and Export Trade Facilitation through Customs Ports".
9. 98<sup>th</sup> Action Taken Report (16<sup>th</sup> Lok Sabha) on "Ratna and R-Series Hydrocarbon Fields".
10. 102<sup>nd</sup> Action Taken Report (16<sup>th</sup> Lok Sabha) on "Disaster Preparedness in India".
11. 115<sup>th</sup> Action Taken Report (16<sup>th</sup> Lok Sabha) on "Performance Audit of Employees State Insurance Corporation and Special Audit of Medical Education Projects of ESIC".
12. 119<sup>th</sup> Action Taken Report (16<sup>th</sup> Lok Sabha) on "Maintenance of Bridges in Indian Railways".
13. 125<sup>th</sup> Action Taken Report (16<sup>th</sup> Lok Sabha) on "Stressed Assets Stabilisation Fund (SASF)".
14. 126<sup>th</sup> Action Taken Report (16<sup>th</sup> Lok Sabha) on "Pradhan Mantri Gram Sadak Yojana".
15. 130<sup>th</sup> Action Taken Report (16<sup>th</sup> Lok Sabha) on "Hydrocarbon Production Sharing Contracts".
16. 6<sup>th</sup> Action Taken Report (15<sup>th</sup> Lok Sabha) on "Injudicious Release of Grants".

17. 37<sup>th</sup> Action Taken Report (15<sup>th</sup> Lok Sabha) on "Procurement of Stores and Inventory Control".
18. 46<sup>th</sup> Action Taken Report (15<sup>th</sup> Lok Sabha) on "Revenue Loss due to Delay in levy of Toll Fees".
19. 49<sup>th</sup> Action Taken Report (15<sup>th</sup> Lok Sabha) on "Administration of Universal Service Obligation (USO) Fund".
20. 54<sup>th</sup> Action Taken Report (15<sup>th</sup> Lok Sabha) on "Assistance to States for Developing Export Infrastructure and Allied Activities (ASIDE) Scheme".
21. 68<sup>th</sup> Action Taken Report (15<sup>th</sup> Lok Sabha) on "Accelerated Irrigation Benefits Programme (AIBP)".
22. 69<sup>th</sup> Action Taken Report (15<sup>th</sup> Lok Sabha) on "Accelerated Rural Water Supply Programme (ARWSP)".
23. 70<sup>th</sup> Action Taken Report (15<sup>th</sup> Lok Sabha) on "Excesses over Voted Grants and Charged Appropriations (2008-09)".
24. 75<sup>th</sup> Action Taken Report (15<sup>th</sup> Lok Sabha) on "Canteen Stores Department".
25. 76<sup>th</sup> Action Taken Report (15<sup>th</sup> Lok Sabha) on "Training of Pilots in the Indian Air Force".
26. 78<sup>th</sup> Action Taken Report (15<sup>th</sup> Lok Sabha) on "Functioning of Land and Development Office".

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... (*Interruptions*)

*[Translation]*

**HON. SPEAKER:** Item No. 16, Shri Rakesh Singh ji.

*. . . (Interruptions)*

**17.07 hrs**

**STANDING COMMITTEE ON COAL AND STEEL**

**9<sup>th</sup> to 15<sup>th</sup> Reports**

*[Translation]*

**SHRI RAKESH SINGH (JABALPUR):** Hon. Speaker Sir, I present the following Reports (Hindi and English versions) of the Standing Committee on Coal and Steel. ... *(Interruptions)*

(1) 9th Report on Action Taken by the Government on the Observations/Recommendations contained in the 47th Report (Sixteenth Lok Sabha) regarding "Implementation of District Mineral Foundation and Pradhan Mantri Khanij Kshetra Kalyan Yojana" pertaining to the Ministry of Mines.

(2) 10th Report on Action Taken by the Government on the Observations/ Recommendations contained in the third Report (Seventeenth Lok Sabha) on Demands for Grants (2019-20) pertaining to the Ministry of Coal.

(3) 11th Report on Action Taken by the Government on the Observations/ Recommendations contained in the fourth Report (Seventeenth Lok Sabha) on Demands for Grants (2019-20) pertaining to the Ministry of Mines.

(4) 12th Report on Action Taken by the Government on the Observations/ Recommendations contained in the fifth Report (Seventeenth Lok Sabha) on Demands for Grants (2019-20) pertaining to the Ministry of Steel.

(5) 13th Report on Action Taken by the Government on the Observations/ Recommendations contained in the sixth Report (Seventeenth Lok Sabha) on Demands for Grants (2020-21) pertaining to the Ministry of Coal.

(6) 14th Report on Action Taken by the Government on the Observations/ Recommendations contained in the seventh Report (Seventeenth Lok Sabha) on Demands for Grants (2020-21) pertaining to the Ministry of Mines.

(7) 15th Report on Action Taken by the Government on the Observations/ Recommendations contained in the eighth Report (Seventeenth Lok Sabha) on Demands for Grants (2020-21) pertaining to the Ministry of Steel.

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*[Translation]*

*. . . (Interruptions)*

**HON. SPEAKER:** Item No. 17, Shri Dayanidhi Maran ji.



*. . . (Interruptions)*

**17.07 ¼ hrs**

**STANDING COMMITTEE ON HOME AFFAIRS**

**226<sup>th</sup> to 229<sup>th</sup> Reports**

*[English]*

**SHRI DAYANIDHI MARAN (CHENNAI CENTRAL):** Hon. Speaker, Sir, I rise to lay on the Table the following Reports\* (Hindi and English versions) of the Standing Committee on Home Affairs:-

1. 226<sup>th</sup> Report on Action Taken by Government on the Recommendations/Observations contained in the Two Hundred Twenty Fourth Report on Demands for Grants (2020-21) of the Ministry of Home Affairs.
2. 227<sup>th</sup> Report on Action Taken by Government on the Recommendations/Observations contained in the Two Hundred Twenty Fifth Report on Demands for Grants (2020-21) of the Ministry of Development of North Eastern Region.

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\* These Reports were virtually presented through video conferencing to the Hon. Chairman, Rajya Sabha on 21<sup>st</sup> December, 2020 and were forwarded to Hon. speaker, Lok Sabha the same day.

3. 228<sup>th</sup> Report on Action Taken by Government on the Recommendations/Observations contained in the Two Hundred Twenty Second Report on the Management of Worsening Traffic Situation in Delhi.
4. 229<sup>th</sup> Report on Management of COVID-19 Pandemic and Related Issues.

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... (*Interruptions*)

[*Translation*]

**HON. SPEAKER:** You are shouting slogans very loudly. If you go to your seat and speak, only then I will listen to you. This House is meant for debate and discussion.

... (*Interruptions*)

**HON. SPEAKER:** Hon. Members, I am requesting you to go to your respective seats and discuss.

... (*Interruptions*)

**17.07 ½ hrs**

**STANDING COMMITTEE ON HEALTH AND FAMILY**

**WELFARE**

**121<sup>st</sup> to 124<sup>th</sup> Reports**

*[English]*

**DR. MAHESH SHARMA (GAUTAM BUDDHA NAGAR):**

Hon. Speaker, Sir, I beg to lay on the Table the following Reports\* (Hindi and English versions) of the Standing Committee on Health and Family Welfare:-

1. 121<sup>st</sup> Report on Action Taken by Government on the Recommendations/Observations contained in its 110<sup>th</sup> Report on the Functioning of Food Safety and Standards Authority of India (FSSAI).
2. 122<sup>nd</sup> Report on Action Taken by Government on the Recommendations/Observations contained in its 120<sup>th</sup> Report on Demands for Grants (2020-21) (Demand No. 4) of the Ministry of AYUSH.
3. 123<sup>rd</sup> Report on the Outbreak of Pandemic Covid-19 and its Management.

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\* The Reports were presented to the Hon. Chairman, Rajya Sabha on 21<sup>st</sup> November, 2020 and forwarded to Speaker, Lok Sabha on 25<sup>th</sup> November, 2020.

4. 124<sup>th</sup> Report on Action Taken by Government on the Recommendations/Observations contained in its 119<sup>th</sup> Report on Demands for Grants 2020-21 (Demand No. 43) of the Department of Health Research (Ministry of Health & Family Welfare).

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... (*Interruptions*)

*[Translation]*

**HON. SPEAKER:** Item No. 19, Shri Vishnu Dutt Sharma.

*. . . (Interruptions)*

**17.08 hrs**

**STANDING COMMITTEE ON EDUCATION, WOMEN,**

**CHILDREN, YOUTH AND SPORTS**

**317<sup>th</sup> to 322<sup>nd</sup> Reports**

**SHRI VISHNU DUTT SHARMA (KHAJURAHO):** Hon. Speaker Sir, I beg to lay on the Table the following reports (Hindi and English versions) of the Standing Committee on Education, Women, Children, Youth and Sports.... *(Interruptions)*

(1) \*Three Hundred and Seventeenth Report on Preparation for Olympic Games, 2021.

(2) \*Three Hundred and Eighteenth Report on Action Taken Note on 311th Report of the Standing Committee on Education, Women, Children, Youth and Sports on Khelo India Scheme.

(3) \*Three Hundred and Nineteenth Report on Action Taken Note on 315th Report of the Standing Committee on Education, Women,

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\* These Reports were presented to Hon'ble Chairman on 24th December, 2020 under Direction 30(i) of Directions by the Chairman, Rajya Sabha when the House was not in Session and Hon'ble Chairman was pleased to order for the publication and circulation of those Reports under Direction 30(ii). Reports were also forwarded to the Lok Sabha Secretariat on the same day.

Children, Youth and Sports on the Demand for Grants (2020-21) of the Ministry of Youth Affairs and Sports.

(4) \*Three Hundred and Twentieth Report on Action Taken Note on 312th Report of the Standing Committee on Education, Women, Children, Youth and Sports on Demand for Grants (2020-21) of the Department of School Education and Literacy, Ministry of Education.

(5) \* Three Hundred and Twenty-first Report on Action Taken Notes on 314th Report of the Standing Committee on Education, Women, Children, Youth and Sports on Demand for Grants (2020-21) of Ministry of Women and Child Development.

(6) \* Three Hundred and Twenty-second Report on Action Taken Notes on 313th Report of the Standing Committee on Education, Women, Children, Youth and Sports on Demand for Grants (2020-21) of the Department of Higher Education, Ministry of Education.

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**17.08 ½ hrs**

**MOTION RE: 18<sup>TH</sup> REPORT OF BUSINESS ADVISORY  
COMMITTEE**

*[English]*

**THE MINISTER OF STATE IN THE MINISTRY OF  
PARLIAMENTARY AFFAIRS AND MINISTER OF STATE  
IN THE MINISTRY OF HEAVY INDUSTRIES AND PUBLIC  
ENTERPRISES (SHRI ARJUN RAM MEGHWAL):** Hon.  
Speaker, Sir, I beg to move:

“That this House do agree with the Eighteenth Report  
of the Business Advisory Committee presented to the  
House on 1<sup>st</sup> February, 2021.”

*[Translation]*

**HON. SPEAKER:** The question is:

"That this House do agree with the Eighteenth Report of the  
Business Advisory Committee presented to the House on 1st  
February, 2021."

The motion was adopted.

. . . (*Interruptions*)

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**17.09 hrs**

**MATTERS UNDER RULE 377\***

*[Translation]*

**HON. SPEAKER:** Hon. Members, the matters under Rule-377 may be laid on the Table. Members who were allowed to raise matters under Rule 377 today and if they wish to lay them, they can lay them on the Table of the House individually within 20 minutes.

*. . . (Interruptions)*

**(i) Need to construct Over Bridges at level crossings near Sandila Railway Station in Misrikh Parliamentary Constituency, Uttar Pradesh**

**SHRI ASHOK KUMAR RAWAT (MISRIKH):** I have raised the issue related to this in the House as a question and under Rule 377 regarding the traffic density of three level crossings i.e. 247, 248 and 249 adjacent to Sandila Railway Station in Hardoi district under my Parliamentary Constituency Misrikh, Uttar Pradesh, more than one lakh vehicle units (TVU) and all these are eligible to be replaced by Rail over Bridge (ROB).

In this regard, I received information from the Ministry of Railway that the State Government has been approached to submit

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\* Treated as laid on the Table.



a formal proposal for construction of ROB at these places with cost sharing and necessary consent for closing of level crossings and despite regular communication by the Zonal Railways at the Chief Secretary level, no response has been received from the State Government, due to which the Railways is not in a position to take any action without the consent of the State Government.

In this regard, I want to inform you that while completing all the formalities by the State Government for the construction of an overbridge at the Sandila Railway Station, the Principal Secretary, Public Works Department, Section: II, Government of Uttar Pradesh, Lucknow, has written a letter dated 15 December, 2020 to the General Manager, Northern Railways, New Delhi, requesting that the State Government should be informed about the consent of the Railways and cost sharing for the construction of the overbridge while taking necessary action for the inclusion of the aforementioned railway overbridge in the Railway Works Programme.

Therefore, it is requested that since all formalities for the construction of the aforementioned railway overbridge have been completed by the State Government, now without any further delay in its construction, appropriate steps should be taken to expedite the construction work by providing necessary instructions and

including it in the Railway Works Programme and informing the State Government regarding Railway's consent and cost sharing.

**(ii) Need to address the drinking water problem in Jhargram  
Parliamentary Constituency, West Bengal**

**SHRI KUNAR HEMBRAM (JHARGRAM):** The issue of drinking water in my Parliamentary Constituency Jhargram is becoming serious. Due to the efforts of local and district administration, drinking water is supplied to people several kilometres away from Jhargram through tankers. People and cattle face great difficulties for their daily household water usage. I have visited that area several times and became aware of the problem from the local people. There is a huge natural water reservoir in Kalam of Shilda division in my Parliamentary Constituency. Its water can be used for domestic, farming and by cattle. The water of this huge reservoir can be supplied through taps to every household through pipeline networks using water purification methods. Therefore, I request the Ministry of Jal Shakti to take this issue seriously and take appropriate steps to solve the problem.

**(iii) Need to utilise DMFT Fund in Bhilwara Parliamentary  
Constituency, Rajasthan**

**SHRI SUBHASH CHANDRA BAHERIA (BHILWARA):**

Hundreds of crores of rupees are lying in the DMFT fund in Bhilwara Lok Sabha constituency but this amount is not being spent for education, health and basic facilities of the common people in the mining affected areas. By enacting a law, the State Government is putting half the amount in the state government treasury, which is an injustice to the people of Bhilwara district because the pollution caused by mining is adversely affecting their lives and the state government wants to invest the amount elsewhere.

An amount of more than Rs 500 crore which is increasing every year but it is not being spent, whereas a lot of work is still to be done in the district regarding education and health. In most of the schools in villages where they 10 classes are run but there are only three classrooms, similar situation is seen in hospitals too. DMFT funds should be spent on education, health and infrastructure development.

**(iv) Need to take measures to bolster the economy of the  
country**

**SHRI GOPAL SHETTY (MUMBAI NORTH):** It is a matter of glad that under the leadership of Hon. Prime Minister Shri Narendra Modi at the Centre, India's ranking in the World Bank's Ease of doing business list for 2019-20 has improved by 14 places. The Union Government is taking many positive steps to bring the country's economic condition back on track due to a terrible epidemic like Corona. Therefore, in order to speed up the pace of development in the country which has slowed down due to Corona, there is a need to take positive steps to create an environment of trust in the country by meeting with the Chief Ministers of all states, so that the development work in the country can be accelerated again.

**(v) Need to expedite the construction of Railway**

**Bridge at Manjhi, Bihar and doubling of**

**Chapra-Varanasi Railway line**

**SHRI JANARDAN SINGH SIGRIWAL (MAHARAJGANJ):** I

would like to draw the attention of the Railway Minister towards the new railway bridge being built at Manjhi in Chhapra and Ballia railway section of Varanasi division of North Eastern Railway in my Parliamentary Constituency. This railway section is a very important railway route connecting Bihar and Uttar Pradesh by rail route. The doubling of the railway track of this section is also going on but the work of the said new railway bridge and doubling of the railway track is going on at a very slow pace, in fact we can say that the construction work has come to a halt. It is noteworthy that Manjhi is a very important tourist and religious place from archaeological point of view in my Parliamentary Constituency and Bihar state. From the tourist point of view, it is convenient for tourists and other travellers to travel by rail from Uttar Pradesh and other states.

Therefore, in view of the above situation, I request the Hon. Union Railway Minister to expedite the construction work of the new railway bridge being built at Manjhi on the above mentioned railway section and also get the doubling of the Chhapra-Varanasi

railway track as soon as possible. It should be made operational so that the people of our area as well as the people of the country get its benefit.

**(vi) Need to ensure timely payment of funds to  
beneficiaries under Pradhan Mantri Awas Yojana**

**Shri Chunnilal Sahu (Mahasamund):** Under the Pradhan Mantri Awas Yojana, the beneficiaries who have been identified as per the survey list for building new houses, are demolishing their old houses or building houses in new places under this scheme. Due to the state government not paying the amount (instalments) on time after one or two instalments, 40 to 50% of the houses are in half-built condition. When the beneficiaries contact the concerned authorities, they are sent back empty-handed saying that the funds are not available. In the absence of a house, beneficiaries are feeling cheated along with their entire family and forced to make a plastic or grass hut and facing the difficulties of rain, winter and summer while living elsewhere. Though the funds for the scheme are being given by the Central Government yet as the State Government is not giving the funds on time, most of the beneficiaries are facing many difficulties. Therefore, I request the government to coordinate with the state government to get the incomplete houses completed as soon as possible.



**(vii) Regarding basic road facilities on National Highway No. 53 in Rajnandgaon Parliamentary Constituency, Madhya Pradesh**

**Shri Santosh Pandey (Rajnandgaon):** In the middle of my Parliamentary Constituency Rajnandgaon city, National Highway No. 53 G.E. Road passes where Thakurtola Toll Plaza is constructed under the National Highway Authority. Toll is collected for 82 km long road. There is lack of basic facilities on the road due to which road accidents keep happening continuously. There is lack of high mask light on the main square of village Tedesara village Devada situated on both sides of the road due to which accidents keep happening. Apart from this, village Parri has been identified as an accident prone diversion in entire Chhattisgarh. Where there is a continuous demand for a service road from Ram Mandir in the city to village Parri Mod. Besides, due to the lack of passing at the turn of the newly constructed medical college building inside the city, patients have to take a detour of approximately 3 kilometres, raising concerns about the risk of accidents. In this regard, I have sent three letters (1) No. 1159 dated 12.01.2020 (2) No. 1187 dated 11.02.2020 (3) No. 1801 dated 03.01.2021 to the Chief Manager, NHAI Regional Office, Raipur, once the attention of the Hon. Minister has been drawn vide letter

no. 1802 dated 03.01.202. Maharana Pratap Bhavan is situated near the medical college where continuous activities of the regional community and processions as well as conferences are organized. In such a situation, breaking the divider and providing a crossing in the medical college is inevitable.

**(viii) Need to frame guidelines to regulate online games and gambling**

**SHRI JAGDAMBIKA PAL (DOMARIYAGANJ):** The youth of India is very talented. India is one of the youngest countries in the world. Nowadays, due to the internet and social media, youth are getting trapped in the clutches of negative apps like PUBG and TikTok. Their use is being considered equivalent to drug addiction. The World Health Organization has classified gaming addiction as a disorder. Moreover, nowadays due to the internet and social media, the difference between gaming and gambling is becoming very blurred. Nowadays, many apps are adding such games and features so that the person spends more time on that app. Several new types of apps are coming in the country, which are enticing citizens, especially young people, with the greed to quickly make money and many are successful to some extent. This is putting the youth of the country into gambling addiction in the guise of sports. Therefore, I request the government to issue necessary rules for gaming and gambling along with internet and social media.

**(ix) Need to rescind the notification declaring villages under Narmada district as 'Eco-Sensitive Zones'**

**SHRI MANSUKHBHAI DHANJIBHAI VASAVA (BHARUCH):** A majority of tribal people live in Narmada district under my Parliamentary Constituency Bharuch of Gujarat and these people depend on forest produce as well as animal husbandry for their livelihood. A total of 121 villages in Narmada district have been included in the "Eco-Sensitive Zone" through the Gazette of India. Government officials have started interfering in the legally owned lands of farmers in the above mentioned villages under the "Eco-Sensitive Zone". Due to direct government intervention in the above mentioned villages included in the "Eco-Sensitive Zone", the economic activities of the tribal are prohibited and there is a danger of loss of their social development and livelihood. This marginalized section of the country expects welfare-oriented development from the Government without disturbing their forests and land. The areas around the Statue of Unity in the Narmada district, as well as the rapidly developing areas like Malasamotha etc. need to be immediately excluded from the ambit of the "Eco-Sensitive Zone. In this regard, I request the government to kindly take appropriate action to immediately cancel the notification of

"Eco-Sensitive Zone" for peace and development in the tribal dominated Narmada district.

**(x) Need to augment train services in Bhiwani-Mahendragarh  
Parliamentary Constituency, Haryana**

**Shri Dharamveer Singh (Bhiwani-Mahendragarh):** Permanent stoppage of train number 02993-94 Chetak super-fast train should be given at Ateli. On public demand, new DMU train should be introduced from Rohtak to Jaipur via Ateli and Narnaul, from Hisar to Jaipur via Ateli and Narnaul, from Delhi to Jaipur via Ateli and Narnaul, from Sikar to Rewari via Ateli and Narnaul. A new train should be run from Loharu to Bhiwani. Delhi to Bhiwani-Dadri train should be introduced.

**(xi) Need to accelerate the construction of Dausa-  
Gangapur railway line**

**SHRIMATI JASKAUR MEENA (DAUSA):** The Dausa-Gangapur rail project was approved in 1998. This project has not been completed even in 21 years. Due to so much delay in constructing a 92-kilometer railway line, the public has started losing patience. Due to the lack of drainage on the underpass, people are losing life. All of these need to be covered with tin sheds. Our government is focused on the expansion of the railway network. Therefore, it is extremely important to connect this railway line to Karauli and Dholpur ahead of Gangapur City. Karauli is not only a religious city but also has a large area of red stone. The stone from which the historical Red Fort and our Parliament building are built. The backward population of the Dang region will also have access to rail transportation and pilgrims visiting Maa Kaila Devi will also benefit from it.

**(xii) Need to conserve ancient ponds in Tikamgarh  
Parliamentary Constituency**

**Dr. Virendra Kumar (Tikamgarh):** In the Bundelkhand region, in Tikamgarh and Niwadi district of my Parliamentary Constituency, more than 1100 ancient Chandela period ponds were constructed by the rulers in ancient times. These ponds were constructed by the Chandela rulers between the 9th and 12th centuries and all these ponds are unique examples of the technical expertise of the Chandela kings. These Chandela period ponds are the traditional heritage of the Bundelkhand region. While constructing these ponds, it was kept in mind that every drop of rainwater could be collected. Excellent coordination of catchment area and command was established, while constructing these ponds. However, due to insufficient conservation efforts, only a few of these Chandela period ponds are left at present. Most of the ponds have been destroyed due to encroachment. There is a need to provide protection for these remaining ponds by preparing a special action plan.

Currently, under the National Water Mission of the Ministry of Water Resources, the "Catch the Rain" campaign has been initiated. Its objective is to inspire people for water conservation and to harvest rainwater. In this direction, efforts will be made to

provide protection to the Chandela period ponds in Tikamgarh, so that the maximum amount of rainwater can be harvested in these ponds. These reservoirs will not only provide water for irrigation to the farmers in the region but also increase the moisture of the soil and increase the groundwater level. Furthermore, I request you that according to the method adopted in the Chandela period to connect these ponds build in Bundelkhand to each other and “River Pond Linking Scheme” (Harpura-Biyar) running under the Bundelkhand package in Tikamgarh district of the rivers and reservoirs linking project, in the first phase of this project, a plan was made to provide water to 11 ponds to ensure availability of water for irrigation and drinking purposes, the work of which has been stopped, it is necessary to revive this scheme and to complete it.



**(xiii) Regarding aborigines of Santhal Pargana region in  
Jharkhand**

*[English]*

**DR. NISHIKANT DUBEY (GODDA):** I refer to the matter raised under Rule 377 regarding inclusion of Khetauri, Ghatwal-Ghatwar and others as Scheduled Tribes in Parliament and received a reply from Hon'ble Minister of Tribal Affairs. But, amidst all this, no development has taken place in this regard so far.

I want to place a piece of great historical record – a book titled: “The Little World of an Indian District Officer”, written by R. Carstairs and published by Macmillan & Co., London in 1912. In this book there is a detailed, historical record of the fact that the Santhal Pargana was created and named in 1855, and thus was the youngest of the Bengal districts. The writer provides a wonderful account and description of the Ghatwals (guardians of the passes) and the Khetowrie (Khetauri) and how at the time of the Permanent settlement in 1790, every part of the territory was occupied. It says that at the time of the Permanent Settlement there was NOT a single Sonthal in the whole of this area. “Bhunyas, Khetowries, Hindoos, Mahomedans, Highlanders – yes, but Sonthals, no”.

It is a fact that when these findings were recorded and when the book in question was published, the concept of Scheduled

Castes and Tribes did not exist in the context of what it means administratively today.

Thus, the aborigines of the region are the ones who have been deprived of their rightful status and claim to be recognized as Scheduled Tribes.

**(xiv) Regarding prevention of illegal mining in Jharkhand**

**SHRI JAYANT SINHA (HAZARIBAGH):** The Jharkhand Minerals (Prevention of Illegal Mining, Transportation and Storage) Rules, 2017 provides for registration of dealers, transport challans, and strict penalties in case of contravention of the Rules. However, failure of the State Government in implementing these Rules is leading to unabated illegal mining. Recently, 4 people died in an illegal mining incident in Kodarma district. Also, the frequent instances of illegal sand mining from the Gawai and Damodar rivers highlight the failure of the state machinery. These incidents have occurred in the monsoon season when there is a ban by the National Green Tribunal on sand mining activities given the ecologically sensitive nature of the terrain. Because this issue needs urgent intervention, I would like to draw the attention of the Government to the State Government's inefficient handling, a situation that has caused major loss of life and resources besides compromising ecological balance.

**(xv) Need to establish an Indoor Sports Complex in Basti  
Parliamentary Constituency, Uttar Pradesh**

*[Translation]*

**SHRI HARISH DWIVEDI (BASTI):** My Parliamentary Constituency Basti, Uttar Pradesh is extremely backward in terms of basic facilities and one of them is lack of high level facilities for sports.

The enthusiasm for sports among the youth has always been high here. This region has given many national and international level players for the country but it is unfortunate that due to the lack of high-quality sports facilities here, players either have to migrate to other big cities or give up sports altogether. Therefore, I request the government to construct an indoor sports complex in my Parliamentary Constituency Basti, Uttar Pradesh, keeping in view of the above.

**(xvi) Regarding scrapping farm laws**

*[English]*

**SHRI ABDUL KHALEQUE (BARPETA):** The farm laws passed in a haste last year without proper consultations and lack of discussions in the House, and termed as major reforms by Government have been out rightly rejected by the farmers protesting across the country. The Bill, void of MSP, is outside jurisdiction of courts and many such issues have made the farmers insecure. The interests of farmers have been neglected. The Bill is pro-corporate, and it hurts the farmers' interests. The Government has so far maintained a rigid stand even though several rounds of talks failed to break the deadlock. The farmers who provide food to the nation have every right to decide what suits them. They are fighting for their rights in extreme cold weather. Many lost their lives. I convey my deepest condolences to the families of those who lost their lives during the protest. I demand that the Government repeal the farm laws immediately.

**(xvii) Need to provide tax holiday and transport subsidy to  
backward districts of Chhattisgarh**

*[Translation]*

**SHRI DEEPAK BAIJ (BASTAR):** The Union Government provides incentives for industry, trade and investment by giving tax and GST exemptions and transport subsidy, under the tax holiday scheme in many states of the Northeast including Himachal Pradesh, Darjeeling district of West Bengal, and Uttarakhand. This leads to rapid development in areas with tax holidays and transportation subsidy, providing local people with better employment opportunities. Surrounded by four states rich in natural resources, Chhattisgarh's Naxal-affected hilly, tribal areas of Bastar, Kanker, Kondagaon, Narayanpur, Dantewada, Sukma, and Bijapur, are extremely backward region. After the corona and lockdown, providing tax holidays and transport subsidy for investment in this region will lead to rapid development. I demand that the government should promote industry, trade, and investment in this area by providing tax holidays and transport subsidy which will pave the way for development in the region and local people will get better employment opportunities.

**(xviii) Regarding Semi High Speed Rail Line Corridor  
connecting north and south ends of Kerala**

*[English]*

**SHRI RAJMOHAN UNNITHAN (KASARAGOD):** The Semi High Speed Rail line corridor (Silver Line) connecting north and south ends of Kerala is the flagship project of K-Rail, a joint-venture of Government of Kerala and Ministry of Railways designed for the Infrastructure Development of Railways in Kerala. The State Cabinet has approved the line's Detailed Project Report. The estimated cost is Rs. 66,000 crore. The project is economically unviable as it will involve displacement of 20,000 families and having disastrous environmental impacts. The Railway Board has not yet approved the project. Hence, the project may be restructured as a two-tier fly-over project over existing coastal line. The first tier should be an 8-liner road and second tier, a 2-liner Semi High Speed Rail Line. The cost would be much lower than the present project and there would be no eviction or negative environmental impacts. In future, the line may be extended to Mumbai and Vizhinjam International seaports.

**(xix) Need to create multilingual Government websites**

**DR. T. SUMATHY (A) THAMIZHACHI THANGAPANDIAN (CHENNAI SOUTH):** While disseminating information relating to the policies, programmes, schemes of the Union Government through websites of Ministries and Departments, unfortunately most of the people in the country are struggling to read and understand the contents as the websites are designed in Hindi or English only. It goes against the fundamental rights of the people enshrined in the Constitution and demean the very purpose of RTI Act 2005. It is the duty of the Government to ensure all its citizens know about its plans, policies, progress and achievements.

To achieve this, all Government websites should be made multilingual, designed and published in Tamil, Telugu, Kannada, Marathi, Gujarati, Bengali so that it will be read and understood by all. Therefore, I urge upon the Government to observe equality, in respect of language and make available the information and content of the websites of all the Ministries and departments in Tamil and other languages.



**(xx) Need to repeal the farm laws**

**PROF. SOUGATA RAY (DUM DUM):** For the first time since India first celebrated Republic Day on January 26, 1950, there will be two parades in Delhi. One will be the official parade and the other is by the farmers of our country. It was a parade of tractors carrying angry farmers and their families. The reason for the farmers' parade was alleged Government refusal to listen to people. The farmers are trying to be heard, and the Prime Minister should listen. The real reason for this apparent dichotomy is that Modi's Government is being seen as arrogant and contemptuous. When the farmers began their siege on Delhi's borders, the first reaction of senior Ministers was to charge them with being Khalistanis and 'anti-national'.

I urge upon the Government to repeal the farm laws to safeguard crores of farmers and the survival of our farm sector along with the food security of the country.

**(xxi) Need to set up a Cotton University and Cotton Processing  
University in Parbhani Parliamentary Constituency,  
Maharashtra**

*[Translation]*

**SHRI SANJAY HARIBHAU JADHAV (PARBHANI):** The Marathwada region of Maharashtra is world-famous for cotton. The main livelihood of farmers here is cotton production. By cultivating cotton, farmers feed their families and educate their children. Cotton is also used to make clothes by extracting cotton from it but due to the absence of a cotton processing industry in my Parliamentary Constituency Parbhani, cotton farmers here have to depend on other states including Tamil Nadu, incurring significant costs without reaping any benefits. If a cotton university and cotton processing industry are established in my Parliamentary Constituency Parbhani then the local farmers will not have to depend on other states for cotton production. Their expenses will also be saved, and they will be able to provide good education to their children. The local population will get new employment opportunities, unemployment will be reduced, along with this the state and central governments will also receive good revenue.

Therefore, I request the Union Government to kindly establish a Cotton University and Cotton Processing Industry in my

Parliamentary Constituency, Parbhani (Maharashtra) so that the farmers can get the benefit.

**(xxii) Need to construct a by-pass road on the eastern side of  
Jahanabad city in Bihar**

**SHRI CHANDESHWAR PRASAD (JAHANABAD):** In my Parliamentary Constituency, Jahanabad (Bihar), N.H. 83 starts from Mayee Gumti towards the east passing through Kumdiha, Pinjora Road through Kanak Bigha Canal, Barbara NH 110 to West Chamdi Godam Ainma turn via Alagana and meets west NH 83 near Mahatma Gandhi Inter College. If a bypass is constructed from Jehanabad East, it will be very convenient to visit places like eastern region of Jahanabad district, Vanawar, Bihar Sharif of Nalanda district, tourist places Nalanda, Rajgir, Pawapuri, Kakolta, Atari Assembly Constituency of Gaya district etc. I request the Hon. Minister of Road Transport and National Highways, Government of India, to construct a bypass road via East of Jahanabad city keeping in view the convenience of lakhs of people.

**(xxiii) Regarding payment of pending subsidy amount to  
Odisha and lifting of par boiled rice from the state**

*[English]*

**SHRI BHARTRUHARI MAHTAB (CUTTACK):** Odisha procures paddy in the State through various agencies and pays the Minimum Support Price (MSP) of paddy to the farmers by taking loan. The Union Government, through the Food Corporation of India (FCI), lifts the surplus rice from the State for the Central Public Distribution System (PDS) Pool and pays the subsidy amount in advance. This subsidy amount is supposed to be paid in the first month of every quarter to pay the MSP to the farmers. At present, about Rs. 6,040 crore of subsidy is pending with the Union Government. During 2020-21, the Odisha Government has set a target to procure 82 lakh MT of paddy, which would be 55 lakh MT in terms of rice, with almost all of it parboiled rice. Of the 55 lakh MT rice, around 24 lakh MT will be consumed in Odisha while the Union Government, through the FCI, should lift the remaining rice according to the agreement. Recently the Union Government has sent a letter stating that it would limit the lifting of parboiled rice to the extent of 50 per cent of the original estimate and would not accept any surplus rice which is going to affect the interest of farmers at large. I, therefore, urge the Government to immediately

release the pending subsidy amounting to Rs. 6,040 crore and also withdraw the decision of limiting the lifting of parboiled rice from Odisha by FCI.

**(xxiv) Need to facilitate payment of dues of sugarcane farmers**

*[Translation]*

**KUNWAR DANISH ALI (AMROHA):** Along with the entire Uttar Pradesh, the farmers of my Parliamentary Constituency Amroha are also getting burdened with debt. The State Government has not increased the support price of sugarcane for the last three years. In such a situation, Sugar mills are procuring sugarcane at previous rates only. In 2019-20 season, many farmers have not yet been paid their dues. In the last season, payment of Sugarcane price worth Rs 557 crore is pending on sugar mills in Meerut zone. If we talk about the current season 2020-21, only 20 percent sugarcane payment has been made by the sugar mills so far. In this season, farmers in the Meerut zone have given sugarcane worth Rs 1718 crore to sugar mills but only Rs 354 crore has been paid to them. I demand from the government that dues of sugarcane farmers should be paid at the earliest.

**(xxv) Need to fill teaching vacancies on regular basis in KVs of  
Telangana**

*[English]*

**DR. G. RANJITH REDDY (CHEVELLA):** Education is not filling of a pail, but lighting a fire in students and it is teachers who lit that fire – inner ability of students. And Bill Gates rightly said that technology is just a tool. For kids to work together and motivating them, teacher is most important. So, it is the teacher who makes difference, not the classroom. Our KVs stand on a different pedestal as far as imparting education is concerned. But vacancies of teachers in KVs are impacting learning process and academic performance of students. There are 35 KVs in Telangana and sanctioned strength of teachers is 1208. But there are only 959 regular teachers which means there are 249 vacancies (25 per cent). Some vacancies are filled with contract teachers who cannot be as responsible as regular teachers. So, I request Education Minister to take immediate steps to fill 249 teaching vacancies on regular basis in KVs of Telangana.



**(xxvi) Regarding payment of GST compensation to states****SHRIMATI SUPRIYA SADANAND SULE (BARAMATI):**

When the GST was envisaged the Centre assured to compensate the States for their loss of tax revenue resulting from GST implementation. Due to the inadequate balance in the GST Compensation Fund, there has been a delay in the transfer of GST compensation cess to all States since April 2020. As per the Finance Ministry data, for the State of Maharashtra, the provisional amount of GST Compensation due for (April-July, 2020) was Rs. 22,485 crore. During the same period, the compensation arrears for all States combined was Rs. 1,51,365 crore. Such delay in the devolution of funds from the Centre is severely limiting the States' ability to spend on their welfare and development including keeping COVID-19 under control. I urge the Government to specify a timeline by when the States can expect to be paid GST compensation, and also release due funds to States at the earliest.

**(xxvii) Regarding financial support under****Rashtriya Arogya Nidhi**

**SHRI SYED IMTIAZ JALEEL (AURANGABAD):** The current provision of one-time financial support up to INR 15 lakh under the Umbrella Scheme of Rashtriya Arogya Nidhi (RAN) by the Central Government for treatment of rare diseases is highly inadequate and of little use to all those patients, particularly children, whose life-threatening medical condition requires repeated infusion therapy. There are increasing cases across several states, including 8 children from Maharashtra alone, who have lost their lives since the earlier National Policy for Treatment of Rare Diseases 2017 has been kept in abeyance, and the new policy still awaiting finalization and notification. As guaranteed under Article 21 of the Constitution, it is the Union of India's obligation to provide all necessary support to these patients diagnosed with Group 3 disorders (rare, genetic diseases). Despite all requests and petitions by these patients and the support societies, the Union of India has so far shown an indifferent attitude towards supporting them.

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*[Translation]*

**HON. SPEAKER:** Hon. Members, I am again requesting you all to take your seats.

*. . . (Interruptions)*

**HON. SPEAKER:** I will give sufficient time and opportunity to all Hon. Members to express their views.

*. . . (Interruptions)*

**HON. SPEAKER:** This House is for discussion, debate and dialogue.

*. . . (Interruptions)*

**HON. SPEAKER:** The people of the country have elected you so that you can resolve their issues through discussion and dialogue.

*. . . (Interruptions)*

**HON. SPEAKER:** I am again requesting you to go and take your seat. This House is not meant to raise slogans and to show placards. This House is for discussion and debates.

*. . . (Interruptions)*

**HON. SPEAKER:** Hon. Member, please go and speak from your respective seat. You should go to your seats and speak as loudly as you are shouting slogans.

. . . (*Interruptions*)

**HON. SPEAKER:** The House stands adjourned till Nineteen of the clock.

. . . (*Interruptions*)

**17.11 hrs**

*The Lok Sabha then adjourned till Nineteen of the Clock.*

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**19.00 hrs**

*The Lok Sabha reassembled at Nineteen of the Clock.*

*(Hon. Speaker in the Chair)*

*. . . (Interruptions)*

*At this stage, Dr. T. Sumathy (A) Thamizhachi Thangapandian, Sushri S. Jothimani and some other hon. Members came and stood on the floor near the Table.*

*[Translation]*

**HON. SPEAKER:** Hon. Members, please take your seats.

*. . . (Interruptions)*

**HON. SPEAKER:** Hon. Members, if you will take your seats, I will allow you to discuss. Therefore, I request that you go and take your seat.

*... (Interruptions)*

**19.01 hrs**

**MOTION OF THANKS ON THE PRESIDENT'S ADDRESS**

*[Translation]*

**HON. SPEAKER:** Smt. Locket Chatterjee.

*[English]*

**SHRIMATI LOCKET CHATTERJEE (HOOGHLY):** Mr. Speaker, Sir, with your permission, I beg to move:

“That an Address be presented to the President in the following terms: -

‘That the Members of the Lok Sabha assembled in this Session are deeply grateful to the President for the Address which he has been pleased to deliver to both Houses of Parliament assembled together on January 29, 2021’.”

*[Translation]*

I would like to thank Hon. Speaker for giving me the opportunity to speak on the Motion of Thanks after the President's Address. I would like to thank her wholeheartedly for mentioning all the good works of our government. The House is entering into this new decade by following the path shown by her.

*[English]*

Netaji said, “Never lose your faith in the destiny of India. There is no power on the Earth which can keep India on bondage. India will be free and that too soon”. Today, Netaji's thoughts inspire us every day.

Prime Minister Modi ji on Netaji's 125<sup>th</sup> birth anniversary has decided to celebrate his birthday on 23<sup>rd</sup> January as *Parakram Diwas* every year. This day will be celebrated as a day of patriotic action and spirit of unity of the country. His 125<sup>th</sup> birth anniversary was celebrated by the Prime Minister in Kolkata. I was lucky enough to see this historic moment with my own eyes. Netaji has said that one individual can die for an idea, but that idea will after his death incarnate itself in a thousand lives.

*[Translation]*

Through this House, I would like to salute the hon. Prime Minister whose constant hard work inspires not only our Parliament but the whole country.

Loktantra Abhiman Hai Mera, Loktantra Samman

Saat Varsh Mei Kiya Bas Hamne, Loktantra Ka Gungaan.

*[English]*

\*Rabindra Nath Tagore said,

Hoisting high the flag upon the sky- pierced chariot

There he is, there he is out there,

Come fast, need to pull the chariot rope

Why are you sitting inside your room?

Plunge into the crowd

Occupy your place anyhow you can.\*

*[Translation]*

The year 2021 is a very historic year because this year, we are entering 75 years of our Independence. I bow, through this House, to those people who gave their lives for our freedom. Our country is a country which is diverse in so many languages, so many states, so many religions, so many communities, so many ideologies but united with our Constitution and our House. I salute to that Constitution.

*[English]*

\*Different languages, different thoughts, different attire,

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\* English translation of this part of the speech originally delivered in Bengali.



See this unity in diversity

Watching the rise of the Indian nation

People will be surprised,

People will be surprised\*

*[Translation]*

In this time of pandemic, all our MPs have come here for the progress of this country, I also salute them...*(Interruptions)* The past year 2020 has been very difficult as the new disease that spread from China became a pandemic and due to this, there was a lot of loss of life and livelihood all over the world. Doctors and nurses who taught us to fight COVID-19, and came for us as God for the country by putting their families in danger for us... *(Interruptions)*

**HON. SPEAKER:** Hon. Members, I am urging you to please sit on your respective seats. I will give enough time and opportunity to all.

. . . *(Interruptions)*

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\* English translation of this part of the speech originally delivered in Bengali.

**HON. SPEAKER:** One of our Hon. Member is making her statement, speaking her point. I will give you enough time and opportunity.

. . . (*Interruptions*)

**THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS, MINISTER OF STATE IN THE MINISTRY OF COAL AND MINISTER OF STATE IN THE MINISTRY OF MINES (SHRI PRALHAD JOSHI):** Hon. Speaker Sir, all I want to say is that the Motion of Thanks on the Hon. President's Address is being discussed and when we move a Motion of Thanks on the President's Address, there is no uproar. This is a tradition....(*Interruptions*) [*English*] The precedent is that while moving the motion of thanks on the President's address ...(*Interruptions*) This will not happen ...(*Interruptions*) Disruption should not happen ...(*Interruptions*) I appeal to them ...(*Interruptions*) You can speak anything. You can raise any issue on the farmers ...(*Interruptions*) Government is ready to hear each and everything ...(*Interruptions*) I appeal to them to kindly go to their seats and participate ...(*Interruptions*) When we are moving the Motion of Thanks, disrupting the House is not correct ...(*Interruptions*) It is not fair. I appeal to them ...(*Interruptions*)

**SHRI ADHIR RANJAN CHOWDHURY (BAHARAMPUR):**

Sir, now the situation is that devils are citing the scriptures  
...(Interruptions) [Translation] You people yourself did not allow  
the House to function during the discussion on the Presidential  
Address.... (Interruptions)

[English]

**SHRI PRALHAD JOSHI:** Last time there was no disruption.

...(Interruptions)

[Translation]

**HON. SPEAKER:** Hon. Members, if you support the Chair, I will  
give you enough time and opportunity.

... (Interruptions)

**HON. SPEAKER:** The House stands adjourned to meet again at 4  
p.m. on Wednesday, February 3, 2021.

**19.08 hrs**

*The Lok Sabha then adjourned till Sixteen of the Clock  
on Wednesday, February 3, 2021/ Magha 14, 1942(Saka).*

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